

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(6)

OA NO. 1082/2004

MA NO. 1180/2004

This the 12th day of July, 2004

HON'BLE JUSTICE SH. V.S.AGGRAWAL, CHAIRMAN
HON'BLE SH. S.A.SINGH, MEMBER (A)

Dr.B.S.Dhillon
Director
National Bureau of Plant Genetic Resources(NBPGC)
Pusa Campus, New Delhi-110 012.Applicant.

(By advocate: Shri V.S.R.Krishna)

Versus

Indian Council of Agricultural Research
Through:

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
2. The Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
3. The Chairman,
Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhawan,
PUSA, NEW DELHI-110 012.
4. The Secretary,
Agricultural Scientists Recruitment Board,
Krishi Anusandhan Bhawan,
PUSA, NEW DELHI-110 012.

....Respondents.

(By advocate: Shri Satish Kumar)

O R D E R (ORAL)

By Justice Shri V.S.Aggarwal, Chairman

Learned counsel for the applicant states that
Subsequent
keeping in view the changed facts, he may be permitted to
withdraw the present application with liberty to file a
fresh OA. Allowed as prayed.

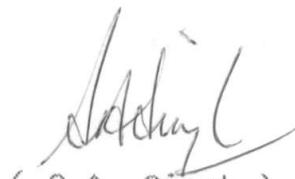
2. Subject to aforesaid, Original Application is dismissed as withdrawn.

VS Ag

(2)

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3. To avoid the unnecessary expenditure of the applicant, it is directed that against the receipt the documents' file and amended O.A. can be returned to the applicant.



(S.A. Singh)
Member(A)



(V.S. Aggarwal)
Chairman

/kdr/